

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 42

C.P. (IB)/1215(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **16.02.2024**

NAME OF THE PARTIES: **ENCORE ASSET RECONSTRUCTION**
COMPANY PRIVATE LIMITED V/s D S
KULKARNI & COMPANY THROUGH ITS
PARTNERS MR. DEEPAK S. KULKARNI
AND MRS. HEMANTI D. KULKARN

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1215(MB)2022

- 1) Mr. Atul Gupta, Ld. Counsel for the Petitioner, Mr. Yash Jariwala, Ld. Counsel for the Resolution Professional and Ms. Saiee Nirgude, Ld. Counsel for the Respondent are present.
- 2) Counsel for the Resolution Professional submits that they have filed the Report in the present matter and copies thereof have also been served upon both sides; however, seeks some time to place on Record the Report, for which purpose an Interlocutory Application has been filed, which is under the Scrutiny and has not yet been numbered by the Registry.
- 3) At request, stand over to 11.03.2024, for further consideration and hearing.

4) Needless to say, Respondent shall file and place on record Affidavit in Reply to the Report well before the adjourned date by duly serving a copy thereof to the other side well in advance, failing which, this Bench shall proceed further in the matter based upon the materials available on record and verbal arguments on that date.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare